

In the Central Administrative Tribunal
Calcutta Bench

OA 432/97

Present : Hon'ble Mr.S. Biswas, Member(A)
Hon'ble Mr.A. Sathath Khan, Member(J)

Moona Hazra, Wife of Shri Timla Hazra aged about 39 years residing at Madhyamgram Rly Qr. No.T/6/D, P.O. Madhyamgram Bazar, Dt.24 Parganas North worked as Casual Safaiwala in the Eastern Rly, Sealdah Dn.

...Applicant

-Vs-

1) Union of India, service through the General Manager, Eastern Rly, 17 Netaji Subhas Road, Calcutta-1

2) Dvl. Railway Manager, Eastern Rly, Sealdah Dn., Sealdah, Calcutta

3) Dvl. Personnel Officer, Eastern Rly, Sealdah Dvn, Sealdah, Calcutta

...Respondents

For the applicant : Mr.P.C. Das

For the respondents Mr.R.M. Roy Choudhury

Date of Order : 24.04/03.

ORDER

Mr.S.Biswas, Member(A) :

In this application, the following reliefs have been sought :

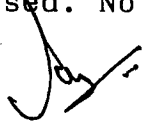
The respondents should be directed to engage the applicant as Safaiwala immediately and that her name should be put in the Live Register and she should be further given temporary status.


2. The applicant's case is that sometime in 1979 she was called for interview for the post of Substitute Safaiwala and she was accordingly screened as per Notice dated 6-2-89 i.e. after about 10 years. In the meantime, she procured necessary caste certificate in the year 1991. Before that she submitted a representation on 7-7-88 for a casual job of Safaiwala at Madhyamgram Rly Station, where she statedly worked for about 15 days. But as she has not received any reply, she made another representation in 1990, but no reply has been given to her, which is why she has filed this OA.

S. 

3. The respondents have contested this OA on the ground of limitation and further on the ground that she had admittedly worked only for 15 days in the year 1975. Though she was subsequently screened after 10 years ~~also~~, ~~but~~ she was not found fit and therefore no correspondence was made in the matter. The applicant sat over the matter in the first instance for about 10 years after her disengagement and after her screening she made a representation in 1991 but sat over it again till 1997.

4. In the circumstances of the case, in our considered view this OA is barred by limitation and the OA is devoid of merit. Therefore, the same is dismissed. No costs.


(A. Sathath Khan)
Member(J)


(S. Biswas)
Member(A)